NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 78(ND)/2016

CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2016

NAME OF THE COMPANY

Bahl Paper Mills Ltd. & Ors.

Vs.

M/s. Manila Resorts Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.	NO. NAME DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rakenh Kur AN	Patition	me
2.	Pritpart Nijjar 11	•	
3.	ALOKSINGH ABV	Respondent	Tourse
4.	TANIMA GIAUR ADV	11	
5.	Animesh Sinke Ada		5
6-	CHETAN SHAKMA SLAOV	Resp 4,5,6,7,10	1-1
		hespondent 1	James
+.	MUNAWWAR NASEEM-ADV	R-3	M. Noseem

Order

On the last occasion, one last opportunity was granted for filing reply by Respondent Nos. 1, 2, 3, 8 & 9. However, no reply has been filed.

2. Learned counsel for Respondent Nos. 1 & 3 requests for further time to file reply. Let the reply be filed within two weeks with a copy in advance to the counsel for the petitioners. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel for the respondents. However, the same shall be subject to payment of Rs. 5,000 as cost by each of the respondents.

CP 98(ND)/2016

- 3. Rejoinder by the petitioner to the reply filed by Respondent Nos. 2-8 has already been filed.
- 4. One last opportunity is granted to Respondent No. 1 to file reply within two weeks, with a copy in advance to the counsel for the petitioner, who may file rejoinder, if any, within a week thereafter, with a copy in advance to the counsel for Respondent No. 1.

CP 129(ND)/2016

- 5. Learned counsel for Respondent Nos. 1 & 4 seek some time to file reply. Let the reply be filed by the respondents aforementioned or any other respondents who are interested in pursuing the matter, within two weeks with a copy in advance to the counsel for the petitioner. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.
- List all the matters on 04.11.2016.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA)

MEMBER (T)

29.9.2016 (P.K.Sud)